THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (c) As per data maintained by National Crime Records Bureau (NCRB), the State/UT-wise cases registered and persons arrested (under section 325, 326, 326A & 326B IPC) for 2014-2017 (upto August, 2017) under attack on media persons causing grievous hurt are given in the Statement. [Refer to the Statement Appended to the Answer to USQ No. 1320 & Part (a) to (c)]. The employer of the journalists are competent to give compensation to their employees. 'Police' and 'Public Order' are State subjects under the Seventh Schedule of the Constitution of India. Cases involving journalists are investigated by the agencies concerned in the States under the existing laws for protection of citizens. The State Governments are competent to deal with such offences under the extant provisions of laws. An advisory on safety of journalists has been issued to States/UTs on 20th October 2017, which is available at the Ministry of Home Affairs' website viz. www.mha.nic.in. The Ministry of Information and Broadcasting has an existing scheme titled 'Journalist Welfare Scheme (JWS)', which provides financial assistance upto ₹ 5 lakh to the family, under extreme hardship on account of death of the journalist or in case of permanent disability rendering the journalist incapable of earning a livelihood.

## **Deportation of Rohingyas to Myanmar**

1341. SHRI RAM KUMAR KASHYAP: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has taken initiatives to resolve the issue of deportation of Rohingyas to Myanmar on the lines of similar action being taken by Bangladesh in consultation with Myanmar;
- (b) if so, the number of Rohingya refugees identified in Indian territory and the steps being taken for their deportation or rehabilitation; and
  - (c) if not, the reasons for not taking any decision in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) to (c) The entry of illegal migrants are clandestine and surreptitious and therefore accurate figures are not available on the number of such illegal migrants.

Detection and deportation of illegal immigrants is a continuous process. All States/UT Administrations have been advised to sensitize the law enforcement agencies for taking prompt steps in identifying the illegal migrants and taking action against these as per law. The matter is presently *sub-judice* in the Hon'ble Supreme Court.

Government of India has also taken up the issue of the illegal migration of Rohingyas with Governments of Myanmar and Bangladesh.

## Increase of assembly seats in Andhra Pradesh and Telangana

## 1342. SHRI T.G. VENKATESH:

SHRI DHARMAPURI SRINIVAS:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has received any fresh request from the Governments of Andhra Pradesh and Telangana regarding increase of assembly seats;
  - (b) if so, the details thereof;
- (c) whether it is a fact that the matter is pending because of political indecision, if so, the details thereof:
- (d) whether it is a fact that there is no need to go for Constitution amendment for this purpose which can alternatively be done by amending Section 26 (1) of the AP Reorganisation Act, if so, the details thereof; and
- (e) whether Government is considering the matter by adopting this suggestion, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (e) The Government of Andhra Pradesh and the Government of Telangana have requested for increasing the seats in Legislative Assemblies of Andhra Pradesh and Telangana from 175 and 119 to 225 and 153, respectively, as envisaged in the Andhra Pradesh Reorganisation Act, 2014. As per Article 170(3) of the Constitution, the total number of seats in the Assembly of each State shall not be readjusted till after the first Census is published post the year 2026. Therefore, unless and until Article 170 is amended in line with Section 26 of the Andhra Pradesh Reorganisation Act, 2014, the number of seats cannot be increased.

## Information of residents of States working in other States

1343. SHRI C.P. NARAYANAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is any information with the Government regarding residents of each State working/living in other States;